

the rate of 60% of last drawn reckonable emoluments subject to a minimum of Rs. 750 and a maximum of Rs. 2500 p.m. There will be no separate children allowance or children education allowance.

**11. Liberalise Special Family Pension in battle casualty cases**

It will now be admissible at a rate equal to the last drawn reckonable emoluments of the deceased both in the case of officers and personnel below officer rank. Earlier, in the case of officers it was admissible at the rate of 3/4th of basic pay for 7 years or the deemed date of retirement of the deceased, whichever is later, and thereafter at a rate equal to the maximum retiring pension of the rank.

**12. Dependant's Pension**

Dependant's Pension admissible to parents of officers in battle casualty cases will now be admissible at the rate of 3/4th of the reckonable emoluments of the deceased officer for both parents and at 3/4th of this rate for a single parent. Earlier, the rate was 2/3rd of liberalised special family pension for two parents and 2/3rd of this rate for a single parent. It is estimated that about 3000 commissioned officers and 1,25,000 personnel below officer rank, who retired on or after 1.1.86 and whose pensionary awards have been notified at old rates, would be eligible for increased benefits. About 400 families of commissioned officers and 10,000 families of personnel below officer rank who died on or after 1.1.86 in harness would be eligible for increased pensionary benefits. The enhancement would also benefit those retiring or dying in harness in future.

**Fire in CCI Purchase Centres in Andhra Pradesh**

\*416. SHRI V. SOBHANADREESWARA RAO : Will the Minister of TEXTILES be pleased to state :

(a) whether some instance of fire accidents took place during the last three years in the Cotton Corporation of India purchase centres in Guntur District of Andhra Pradesh;

(b) whether CBI was asked to investigate into these fire accidents;

(c) if so, the findings of CBI enquiry; and

(d) the action taken against the persons found guilty ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) Some instances of fire accidents took place in Guntur District during the cotton year 1985-86.

(b) and (c). The CBI was requested to investigate into the causes of the fires but they advised that the local police authorities should be approached for the purpose. According to the Inquiry Committee of the Cotton Corporation of India, the principal causes of the fires were electrical short circuits and the magnitude of damage due to fire was on account of lack of adequate fire fighting facilities.

(d) On the basis of Departmental action, Cotton Corporation of India reverted one Branch Manager to the post of Dy. Manager, reverted one Assistant Manager to the post of Office Manager and also removed from service one Cotton Purchase Officer.

**Textile Modernisation Fund**

\*418. SHRI RAM BAHADUR SINGH : Will the Minister of TEXTILES be pleased to state :

(a) what is the total outlay of the Textile Modernisation Fund;

(b) the number of applications received during the year 1986 and 1987 (upto 31st October, 1987);

(c) the total number of applications approved and amount sanctioned; and

(d) the main reasons for under utilisation of the Textile Modernisation Fund ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) The total outlay of the Textile Modernisation Fund is Rs. 750 crores.

(b) The number of applications received